

\$~Suppl.-5, 23 & 24

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

5.

+ W.P. (C) 4286/2021

NIRANJAN LAL

.....Petitioner

Through: Mr. Manoj Kumar Gupta, Advocate

Versus

UNION OF INDIA & ORS.

.....Respondents

Through: Mr. J. K. Tripathi Sr. panel Counsel
for UOI.

23

+ W.P. (C) 4923/2021

ANIKESH KUMAR

.....Petitioner

Through: Mr. Raj Kumar, Mr. Ram Niwas
Bansal, Advocate

Versus

UNION OF INDIA & ORS.

.....Respondents

Through: Mr. Vivek B. Saharya, Senior Panel
Counsel UOI For Respondents

24.

+ W.P. (C) 4925/2021

N RAMASESHAN (EX CPL NO.640343)

.....Petitioner

Through: Mr. Manoj Kumar Gupta, Advocate

Versus

UNION OF INDIA & ORS.

.....Respondents

Through: Mr. Ruchir Mishra, Sanjiv Kr.
Saxena, Mr. Ramneek Mishra and
Mr. Mukesh Kumar Tiwari Advocates
for respondent UOI

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Date of Decision: 22nd April, 2021

CORAM:
HON'BLE MR. JUSTICE MANMOHAN
HON'BLE MS. JUSTICE ASHA MENON

J U D G M E N T

MANMOHAN, J (Oral):

These petitions have been heard by way of video conferencing.

CM APPL. 13039/2021 (Exemption) in W.P. (C) 4286/2021
CM APPL.15123/2021 (Exemption) in W.P. (C) 4923/2021
CM APPL. 15125/2021 (Exemption) in W.P. (C) 4925/2021

Exemption allowed, subject to all just exceptions.

Applications stand disposed of.

W.P. (C) 4286/2021
W.P. (C) 4923/2021
W.P. (C) 4925/2021

1. Learned counsel for the petitioners state that the petitioners in these petitions claim to be similarly placed to the petitioners in *Brijlal Kumar v. Union of India and others connected petitions 2020 SCC OnLine Del 1477* and the petitioners in *Govind Kumar Srivastava v. Union of India 2019 SCC OnLine Del 6425 (DB)* [against which Special Leave Petition (Civil) No. 8813/2019 has been dismissed on 26th April, 2019] and seek the same relief as claimed therein i.e. of pro rata pension.
2. Learned counsel for the petitioners, on enquiry, state that the requisite No Objection Certificates (NOCs) had been given.
3. Learned counsel for the respondents fairly state that subject to the right to verification and the right of appeal to the Supreme Court against the judgment in *Brijlal Kumar* (supra) being saved, the petitions be disposed of.
4. Accordingly, the petitions are disposed of directing the respondents

Indian Air Force that within twelve weeks herefrom, if they find the petitioners to be similarly placed as the petitioners in ***Govind Kumar Srivastava*** (supra) and ***Brijlal Kumar*** (supra) and other connected petitions supra, to grant them the same relief as granted in those petitions i.e. by payment of arrears of pro rata pension from the date of discharge till the date of payment and in future to continue to pay pro rata pension to the petitioner. However, if on verification it is found that the petitioners, for any reason, are not entitled to pro rata pension for reasons other than those stated in the judgments in ***Govind Kumar Srivastava*** (supra) and ***Brijlal Kumar*** (supra) and other connected petitions supra being in *personam*, the respondents, within the said twelve weeks, shall communicate to the petitioner(s), not so found entitled, the reasons in writing thereof and in which event, the petitioner(s) shall be entitled to take further remedies there against. Needless to state that if any documents are asked for by the respondents, the same shall be furnished by the petitioner(s) within a week.

5. If the arrears of pro rata pension are not paid within twelve weeks, the same shall also incur interest thereon @ 7% per annum from the expiry of twelve weeks till the date of payment.

6. The order be uploaded on the website forthwith. Copy of the order be also forwarded to the learned counsel through e-mail.

MANMOHAN, J

ASHA MENON, J

APRIL 22, 2021

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